

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-04-2024 AT 10:30 AM**

**CP (IB) No.677/7/HDB/2018
AND
Cont. A (IBC) 3/2023 in CP (IB) No.677/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

VMC Systems Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 3/2023

All the contemnors called absent. They are not made any appearance either physically or through Video Conference. Matter passed over.

Matter called again. Contemnors are absent. Learned Counsel Mr Venkateswar Rao for contemnors present.

Heard. **For orders on 29.04.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)